S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published vide number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published vide number G.S.R. 916(E) dated 30th November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Principal Director General, Revenue Intelligence, hereby makes the following amendment in the Notification No. 1/2016-Customs (N.T./CAA/DRI) dated 22.08.2016 published vide S.O. 2748 (E) dated 22.08.2016.

In the Table to the said notification, against serial number 26, in column 5 for the existing entry “Principal Commissioner/ Commissioner of Customs, Noida Customs Commissionerate, Noida” shall be substituted.

[F. No. DRI/HQ-CI/50D/CAA-16/2016-CI]

(SHAILESH KUMAR)
ADDITIONAL DIRECTOR

Copy forwarded for information and updation of record

1. Principal Commissioner/ Commissioner of Customs, Noida Customs Commissionerate, Concor Complex, PO Container Depot, Greater Noida, G. B. Nagar, Uttar Pradesh-201311.

2. Additional Director General, Directorate of Revenue Intelligence, Lucknow Zonal Unit, Lucknow with the request to inform all the 11 noticees to the show cause notice dated 18.03.2016 regarding appointment of new Common Adjudicating Authority. It is requested to send the case files alongwith copy of SCN, RUD and acknowledgement to the new Common Adjudicating Authority appointed.